

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4003

ANSWERED ON:21.03.2013

NATIONAL RIGHT TO HOMESTEAD BILL

Sugumar Shri K. ;Tirkey Shri Manohar;Venugopal Shri P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is considering to bring in a legislation titled the National Right to Homestead Bill, 2013;
- (b) if so, the details and the objective thereof;
- (c) whether the Government proposes to provide rural BPL household homestead sites under Indira AwasYojana; and
- (d) if so, the details thereof, category and State/UT-wise;

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRILAL CHAND KATARIA)

(a) &(b): Yes, Sir. The Government is considering to bring a legislation to provide Homestead Rights to the landless and shelter less poor of rural areas, all over the country, so as to guarantee 10 cents of homestead to every landless and shelter less rural poor household.

(c) &(d): A Scheme of Homestead sites was launched on 24th August, 2009 as part of Indira AwasYojana, to provide funds for purchase/acquisition of homestead sites for those rural BPL households who have neither agricultural land nor a house site. Under this scheme, a homestead site of 100-250 sq.mt. is provided to those rural BPL households who have neither land nor a house site. For this purpose, Rs. 10,000/- per beneficiary is provided to the DRDAs which is shared by the Centre and the States in the ratio of 50:50. It has now been decided to increase the amount from Rs. 10,000/- to Rs 20,000/- with effect from April, 2013. A Statement showing the State-wise funds released under Homestead scheme for purchase of house sites under IAY is given at Annexure.